

(76)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA 216/95 in OA 301/92

DATE OF ORDER : 31-10-96

Between :-

1. M.Bhaskara Naidu
2. S.Subrahmanyam Raju

... Applicants

And

1. General Manager, SC Rlys, Sec'bad.
2. The Chief Personnel Officer, SC Rlys, Sec'bad.
3. The Dy.Chief Mechanical Engineer,
CRS Personal Branch, SCR, Tirupathi.
4. Sri T.Dattatreylu
5. K.Muralikrishna

... Respondents

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Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri N.V.Ramana, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

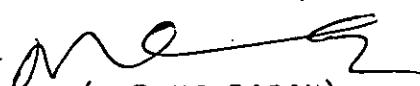
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Shri K.Lakshminarasimha for the applicant. The order
of the dismissal of the OA shows that the OA was listed for dismissal
on a number of days but there was no representation on behalf of
the applicants. The ground stated is that the counsel could not
attend on 6-2-95 owing to ill health and that was not wilful
default. This does not satisfy us because as mentioned earlier it

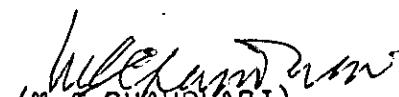
...2.

hmk

was listed for number of times for dismissal and there was no explanation for that. Therefore M.A. rejected. No costs.



(R.RANGARAJAN)
Member (A)



(M.C.CHAUDHARI)
Vice-Chairman

Dated: 31st October, 1996.
Dictated in Open Court.

Deputy Registrar (S)cc
Avl/ *Avl 2-11-16*

(78)

M.A.216/ 95

To

1. The General Manager, SC Rlys, Secunderabad.
2. The Chief Personnel Officer, SC Rlys, Secunderabad.
3. The Deputy Chief Mechanical Engineer,
CRS Personal Branch, SCK, Tirupathi,
4. One copy to Mr.K.Lakshmi Narasimha, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

Oct/11/96. (79)

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

R.Kangarajan
THE HON'BLE MR.H.RATNAM-PRASAD:M(A)

Dated: 31-10-1996

ORDER / JUDGMENT

M.A.R.A.C.C. No. 216/95

in

O.A.No. 301/92.

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

